

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.492/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to Transmission System Being established by the Rajasthan IV H1 Power Transmission Limited.

Petitioner : Rajasthan IV H1 Power Transmission Limited (RIVH1PTL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **20.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present :  
Shri Aditya Mahesh, RIVH1PTL  
Shri Shashank Singh, RECPDCL

**Record of Proceedings**

At the outset, the representative for the Petitioner submitted that all requirements in the present matter had been duly complied with by the parties concerned. He further submitted that an affidavit regarding the change of the name of the company from Rajasthan IV H1 Power Transmission Limited to POWERGRID Kurawar Transmission Limited has been filed. Accordingly, the matter may be reserved for an order.

2. Considering the submissions made by a representative for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**